

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3984 of 2020

Ravi Mahli Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Ms. Sunita Kumari, Advocate

For the Opposite Party : Ms. Ruby Pandey, A.P.P.

3/27.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with S. T. No. 145 of 2019 arising out of Gumla P.S. Case No. 344 of 2018 corresponding to G. R. No. 244 of 2019.

It has been alleged that the petitioner had assaulted the daughter of the informant. Earlier the petitioner used to tease her. The petitioner is in custody for about one year six months.

Regard being had to the period of custody, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Additional Session Judge I, Gumla in connection with S. T. No. 145 of 2019 arising out of Gumla P.S. Case No. 344 of 2018 corresponding to G. R. No. 244 of 2019.

(Rongon Mukhopadhyay, J)